

ITEM NO.44

COURT NO.2

SECTION IVB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).12713-12715/2012

(From the judgement and order dated 10/12/2010 in RFA No.1709/2007,RFA No.1710/2007 dated 05/07/2011 in RFA No.1731/2007 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

HARBHAJAN SINGH ETC.ETC.

Petitioner(s)

VERSUS

STATE OF HARYANA TR.COLLECTOR

Respondent(s)

(With appln(s) for c/delay in filing SLP,c/delay in refiling SLP and office report)

WITH SLP(C) NO. 22757-22759 of 2012

(With office report)

Date: 30/08/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI

HON'BLE MR. JUSTICE V. GOPALA GOWDA

For Petitioner(s)
in SLP 12713-15/2012

Mr. Sachin Jain, Adv.

For Petitioner(s)
in SLP 22757-59/12

Mr. Rajat Sharma, Adv.

For Respondent(s)

Ms. Anubha Agrawal,Adv.

UPON hearing counsel the Court made the following

O R D E R

Delay condoned.

Leave granted.

Tag with Civil Appeals arising out of S.L.P.(C) Nos.10589-10594 of 2011.

| (Parveen Kr.Chawla)

| Court Master

| | (Phoolan Wati Arora)

| | Court Master